[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

SHRI KANWAR LAL GUPTA : I introduce the Bill.

## CONSTITUTION (AMENDMENT) BILL\*

(Substitution of Section 43)

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI KANWAR LAL GUPTA: I introduce the Bill.

## CONSTITUTION (AMENDMENT) BILL\*

(Amendment of articles 75 and 164)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India.

> > The motion was adopted.

SHRI KANWAR LAL GUPTA : I introduce the Bill.

INCOME-TAX (AMENDMENT) BILL\*

(Amendment of section 80 C)

SHRI S. S. KOTHARI (Mandsaur) : I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. DEPUTY-SPEAKER: The question is :

> "That leave be granted to introduce a Bill further amend to Income-tax Act, 1961."

> > The motion was adopted.

SHRI S. S. KOTHARI : 1 introduce the Bill.

PUBLIC UNDERTAKINGS (COMPUL-SORY APPROVAL OF AGREEMENTS) BILL \*

SHRI S. S. KOTHARI : (Mandsaur) : I beg to move for leave to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is :

> "That leave be granted to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto."

> > The motion was adopted.

SHRI S. S. KOTHARI: I introduce the Bill.

GOLD (CONTROL) AMENDMENT BILL•

(Amendment of sections 16, 27, etc.)

SHRI B. K. DASCHOWDHURY (Cooch-Behar): I beg to move for leave

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-2-69.

295

to introduce a Bill to amend the Gold (Control) Act. 1968.

MR. DEPUTY-SPEAKER : The guestion is :

> "That leave be granted to introduce a Bill to amend the Gold (Control) Act, 1968."

> > The motion was adopted.

SHRI B. K. DASCHOWDHURY : I introduce the Bill.

**CONSTITUTION (AMENDMENT) BILL\*** (Amendment of articles 32 and 226)

SHRI TENNETI VISWANATHAM (Visakhapatnam): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The guestion is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

> > The motion was adopted.

SHRI TENNETI VISWANATHAM: I introduce the Bill.

**CONSTITUTION (AMENDMENT) BILL\*** (Amendment of Eighth Schedule)

भी भोगेन्द्र का (जयनगर): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हं कि भारत के संविधान में आगे संशोधन करने वाले विषेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री भोगेन्द्र का: मैं विघेयक को पेश करता है ।

**CONSTITUTION (AMENDMENT) BILL\*** (Amendment of article 240 and First Schedule)

DASCHOWDHURY SHRI B. K. (Cooch-Behar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

> > The motion was adopted.

SHRI B. K. DASCHOWDHURY: I introduce the Bill.

FOOD CORPORATIONS (AMEND-MENT) BILL\* (Substitution of section 34)

SHRI C. C. DESAI (Sabarkantha) : I beg to move for leave to introduce a Bill further to amend the Food Corporations Act, 1964.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Food Corporations Act 1964."

> > The motion was adopted.

SHRIC.C. DESAI: I introduce the Bill.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-2-69.

296